

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA.No.513/2019

Dated Tuesday, the 9th day of April, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

Mr.H.Mahaboob Basha,
No.9, Asokan Street,
Palavanthangal,
Chennai 600 114.

... Applicant

By Advocate M/s S.Arun

Vs.

1.The Chief Postmaster General,
O/o the Chief Postmaster General,
Tamilnadu Circle, Chennai 600 002.

2.The Senior Superintendent of Post Offices,
Tambaram Division, Chennai 600 045. ... Respondents

By Advocate Mr.Su.Srinivasan

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to grant him temporary status Group D/MTS in terms of Grant of Temporary Status and Regularization Scheme, 1991 and pass such other orders as are necessary to meet the ends of justice".

2. It is submitted that the applicant had been working continuously as a Full Time Casual Labourer in the Department of Posts since 02.09.1989. He was entitled to be covered under Casual Labour (Grant of Temporary Status & Regularization) Scheme of the department dated 12.04.1991 as modified by a letter dated 01.11.1995. He made Annexure A-4 representation dated 10.02.2018 seeking temporary status in terms of the scheme which has remained unanswered. It is accordingly submitted that the applicant would be satisfied if the competent authority is directed to consider his Annexure A-4 representation dated 10.02.2018 in accordance with the relevant scheme and pass a reasoned and speaking order for grant of temporary status.

3. It is further submitted that the applicant apprehended that he might be disengaged from service for daring to approach this Tribunal against the respondents. Accordingly, it is also urged that he may be granted due protection.

4. Mr.Su.Srinivasan, SCGSC takes notice for the respondents and submits that the respondents would have no objection to passing a reasoned and speaking order on the Annexure A-4 representation of the applicant, if not already done. The respondents would also not disturb the status quo till the disposal of the representation, he fairly submits provided the applicant is in service.

5. Keeping in view the above submission the competent authority is directed to consider Annexure A-4 representation of the applicant dated 10.02.2018 in accordance with the relevant scheme and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. Status quo as on date shall be maintained till then.

6. OA is disposed of as above. No costs.

**(R.RAMANUJAM)
MEMBER (A)
09.04.2019**

M.T.